

(2020) 12 AFT CK 0003

In the Armed Forces Tribunal

Case No : Miscellaneous Application No. 2185 Of 2020, Original Application No. 6042 Of 2020

Bhanu Prakash

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 11-12-2020

Acts Referred:

Citation : (2020) 12 AFT CK 0003

Hon'ble Judges : Rajendra Menon, J

Bench : Single Bench

Advocate : Rohit Pratap, Barkha Babbar

Final Decision : Dismissed

Judgement

This application has been filed for seeking permission to file the matter before the Principal Bench at New Delhi on the ground that on account of lack of coram, Regional Bench at Jaipur is not functioning.

After cases of the Regional Benches have been started through video-conferencing, on three occasions during this month, cases of Jodhpur Circuit Bench and Jaipur Regional Bench have been taken up and today also, cases of Jaipur Regional Bench are being taken up through videoconferencing.

As the applicant can avail of the facility of hearing through video-conferencing, no case is made out for granting permission to file the application in the Principal Bench. MA stands dismissed accordingly.

Let OA be returned to the counsel for the applicant for presentation of the same before the Regional Bench at Jaipur.